

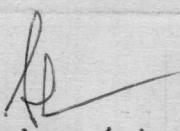
11-9-2002

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.

Hon'ble Mr. S.Dayal, A.M.

Sri G.P.Agarwal counsel for the applicant and Sri S.K.Mishra counsel for the respondents. Review Application No. 45/00 and Rev. Application No. 42/00, both the aforesaid applications have been filed for review of our order dated 14-7-2000 passed in O.A.NO. 57/96. The review Application No. 45/00 has been filed by the respondents No.s 1 and 2 while review application No. 42/00 has been filed by the applicant himself. Thus, both sides have prayed for review of the order. The ground for review is that the statement of Shri S.K.Mishra counsel for the applicant that the applicant has already been granted promotion by the department was not correct. Both the parties admit that this factual position ~~is stated~~ on the basis of order ~~which~~ passed, was baseless and no promotion order was ever issued in favour of applicant ~~to~~ Shri Ramcharan.

In view of the undisputed fact between the parties, ~~that the statement given before tribunal was not correct in our opinion the end of justice would be served if~~ both the review application are allowed. The order dated 14-7-2000 is set aside. O.A.NO. 57/96 is restored to its original ~~application~~ <sup>number</sup> and shall be listed for hearing on 24-10-2002.

  
Member (A)

  
Vice Chairman

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